

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 78 of 2021

Bigni Devi Petitioner

Vs.

The State of Jharkhand & Ors. ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ajit Prasad, Advocate

For the Resp.-State : Shirish Mazumdar, AC to Sr. SC-I

06/09.09.2021 Issue notice to respondent Nos. 2 to 4 under registered cover with A/D as well as through Ordinary Process for which requisites etc. must be filed, within a period of two weeks.

Put up this case after six weeks.

In the meantime, the respondents are directed to file their respective counter-affidavit.

(Dr. S.N. Pathak, J.)

Punit/-